
(2018) 09 CHH CK 0318
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 6214 Of 2018

Gorelal Aditya

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 20-09-2018

Acts Referred:

Citation : (2018) 09 CHH CK 0318

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : K.P. Sahu, Astha Shukla

Final Decision : Disposed Of

Judgement

P. Sam Koshy, J

1. Ignoring the default pointed out by the registry for the moment, with the consent of the parties the matter was heard finally and disposed off.

2. By this petition, the petitioner seeks a direction to the respondents to pay two advance increments on passing B.Ed. / BTI examination on his own cost, after seeking permission from the department.

3. Learned counsel for the petitioner submits that the issue involved in the present case is no longer res integra as the same has been considered and

decided by the Supreme Court in the case of Asha Saxena v. State of M.P. & Ors, 2009 (III) MPJR (SC) 59 as well as by this Court in Yashwant

Kumar Bharadwaj v. Municipal Corporation, Durg and Anr., 2006 (II) MPJR - CG 96 and Gopesh Kumar Verma v. The State Government of

Chhattisgarh and anr. in WPS No.4310/2005.

4. Learned counsel further submits that the instant petition is squarely covered by the decision as aforesaid. Thus, the petitioner may be permitted to

make a representation to the respondents to decide his case for grant of two increments in the light of aforesaid decisions, subject to verification of

the facts as to whether the petitioner has acquired B.Ed./ BTI Certificate on his own expenses after entering into service.

5. Learned State counsel submits that in the event, the petitioner makes representation, the same will be considered and decided, in accordance with

law in the light of decisions of the Supreme Court in Asha Saxena (supra) as well as this Court in Yashwant Kumar Bharadwaj (supra) and Gopesh

Kumar Verma (supra), within a period of four weeks from the date of receipt of the representation.

6. In view of foregoing, according to the learned counsel appearing for the petitioner, nothing survives in this petition for adjudication.

7. Accordingly, the writ petition is disposed off.